

IN THE HIGH COURT OF JUDICATURE AT PATNA
TENDER NOTICE NO. 10/2024-2025 (PURCHASE CELL)

Quotations are invited from reputed firms/suppliers/authorized dealers having local shop for supply and installation of **Havells make 13fin Oil heater 2900watt (Model- Hestlo Wave)** within 7 days i.e till 5 PM on 4/12/2024 from the date of publication of this notice on the official website of Patna High Court:- <https://patnahighcourt.gov.in>.

Terms and Conditions:-

- (a) The Firm/Supplier/Authorized Dealers should have financial capacity to execute the orders for supply of the articles in time. Copy of Income Tax Return for the last two years i. e for the F.Y. 2021 -22 & 2022 -23 and a copy of turnover certified by a Chartered Accountant / Auditor for the last two consecutive financial years with minimum average transaction of Rs.10 Lakh must be submitted with quotation.
- (b) Quotation/ tender received after stipulated time/date shall not be entertained.
- (c) Catalogue/Image must be enclosed with quotation.
- (d) The Firm/supplier/Authorized Dealer shall submit detailed specification of aforesaid articles along with their quotations. The firm/supplier/ Authorized Dealer have to display quoted items, if required by this Court.
- (e) The Firm/supplier/Authorized Dealer has to submit Proof of Registration, as per Government Rules.
- (f) The firms must have GST and PAN number.
- (g) The rate quoted in tender should be inclusive of all taxes and other charges, if any.
- (h) The articles should be in good condition. Further, quantity of items may be increased or decreased as per requirement of the Court.
- (i) No advance payment shall be made.
- (j) The Court reserves the right to accept or reject any or all quotations without assigning any reason.
- (k) The firm shall submit the bill in two copies after supply of articles.
- (l) Payment will be made in the account of the firm after due verification of the items supplied.
- (m) The successful bidder will have to supply the articles for a minimum period of one year on the approved rate, if agreed bilaterally.
- (n) The successful bidder will have to submit an undertaking that proper service will be provided during warranty period on its own responsibility, if informed by the Court.
- (o) The firm will have to submit an affidavit regarding not blacklisted in any Government Office during its entire business period.
- (p) The firm may submit documents regarding supply of Oil Heaters in Government Offices/ PSUs, if any.
- (q) Any clarification regarding the Tender may be obtained by visiting Purchase Cell, Patna High Court during Office Hours.

Dated:- 28/11/2024

Officer on Special Duty

Patna High Court